# GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA

# **QUESTION NO26.07.2010**

### ANSWERED ON

### INCLUSION OF BOGUS VOTERS IN VOTERS LISTS.

SHRIMATI SHOBHANA BHARTIA

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTINGLAW & JUSTICE be pleased to state :-

- (a)whether Government is aware that a large number of bogus voters have been included in electoral rolls in the country;
- (b)if so, the details thereof;

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- (c)whether the Election Commission/Central Government has received any complaints about bogus voters in electoral rolls during the last two years;
- (d)if so, the details thereof and the action contemplated by Government in this regard; and
- (e)the steps Government proposes to take to verity electoral rolls and remove the names of bogus voters from electoral rolls?

## **ANSWER**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (e): The Representation of the People Act, 1950 and the rules made thereunder provide adequate provisions for registration of names, correction of names of voters in electoral rolls and for preferring appeal against wrongful deletion of any name or wrongful entry of any particulars in the electoral rolls or non-inclusion of any name. However, the requisite information is being collected from the Election Commission of India and on receipt of the information it will be laid on the Table of the House.